

(b) whether Government had sent emissary to churachandpur town to do an on-the-spot investigation of the situation, if so, the details thereof and outcome therefrom;

(c) the latest status of the three Bills pending with the Home Ministry; and

(d) the roadmap for redressing the grievances of the tribals of Manipur, if any?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJJU): (a) and (b) Yes, Sir. In order to review the law and order situation arising out of the - killing of 09 persons during the protest over the 3 Bills passed by Manipur Legislative Assembly on 31st August, 2015, Special Secretary (Internal Security), MHA visited Churachandpur, Manipur on 21-22 September, 2015.

(c) Out of the 3 Bills, The Protection of Manipur People Bill, 2015, has been finalized and the remaining 2 bills viz. (i) The Manipur Land Revenue and Land Reforms (Seventh Amendment Bill), 2015 and (ii) The Manipur Shops and Establishments (Second Amendment Bill), 2015 are under examination in consultation with the concerned Union Ministries/Departments or Government of India.

(d) State Government of Manipur has been advised to take immediate measures to resolve the issue in consultation with all the stakeholders and ensure maintenance of law and order in the State.

Involvement of juveniles in crimes

2460. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the increasing involvement of Juveniles in crimes has been a major cause of concern for Delhi Police for the past few years;

(b) whether according to the NCRB data, cases involving juvenile offenders have gone up by 16 per cent;

(c) if so, the details thereof and the reasons therefor; and

(d) the steps taken or proposed to be taken to stop crimes by juveniles?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HANSRAJ GANGARAM AHIR): (a) to (d) As per Delhi Police, the details of total cases in which juveniles were involved during the last three years and the current year (upto 15.11.2016) are as under:—

Year	Total cases
2013	1638
2014	1969
2015	2366
2016	1581
(upto 15.11.2016)	

As per the National Crime Records Bureau, the data collected from States/UTs shows a total of 35,861 cases in 2013, 38,565 cases in 2014 and 33,433 cases in 2015 under total cognizable crimes registered against juveniles in conflict with law in the country.

Delhi Police has reported that as a preventive strategy to control the crime, the scheme, 'Yuva', has been launched under which workshops, sports activities and vocational trainings etc. are organized to channelize the energy of young adults and children from the under privileged sections of the society to make them productive members of the society and to prevent them from moving towards crime and drugs at an early age. Police personnel are also reportedly detailed in plain clothes as well as in uniform in and around the educational institutions, busy markets, bus stops and other vulnerable places to prevent such crimes.

Waterless urinals in Delhi

2461. SHRI SURENDRA SINGH NAGAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of waterless urinals built in 2010 by erstwhile Municipal Corporation of Delhi;

(b) whether North Corporation took charge of maintaining its 338 facilities in 2014;

(c) amount given by Centre under Swachh Bharat Abhiyan to build and maintain toilets in Delhi;

(d) amount spent for maintenance of waterless urinals in Delhi;

(e) whether High Court of Delhi has ordered all Municipal Corporations in 2014 to convert waterless urinals into normal ones with adequate water supply;